

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3185
ANSWERED ON:28.07.2009
INVOLVEMENT OF IMMIGRATION OFFICERS IN CORRUPTION
Vasava Shri Mansukhbhai D.;Yadav Shri M. Anjan Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the involvement of immigration officers deployed at international airports in corruption have been reported;
- (b) if so, the number of complaints received in this regard during each of the last three years, airport-wise;
- (c) the action taken against erring officers during the said period; and
- (d) the steps taken by the Government to curb such activities in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A Statement is attached.

STATEMENT REFERRED TO IN PARTS (a) TO (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 3185 FOR ANSWER ON 28.07.2009 BY SHRI MANSUKH BHAI D. VASAVA AND SHRI ANJAN KUMAR M. YADAV

(a) & (b): As per available information, nine complaints relating to corruption/bribery against immigration officials at the major International Airports controlled by Bureau of Immigration, viz. Delhi, Mumbai, Kolkata, Chennai and Amritsar, came to notice during the years 2006, 2007 and 2008. The airport-wise break-up of these complaints is as under:

Name of the Number of complaints
Airport

Delhi	3
Mumbai	3
Kolkata	3
Chennai	Nil
Amritsar	Nil

(c): All these complaints were enquired into and on the basis of findings following actions were taken:-

- (i) Four officials were suspended and departmental action was taken against them.
- (ii) Two officials were repatriated to their respective parent departments and departmental action was also taken against them.
- (iii) Enquiry against one official was closed due to non-cooperation from the complainant, but the official was repatriated to his parent department subsequently.
- (iv) Penalty was imposed on one official for his misdemeanor although the allegation of illegal gratification could not be substantiated against him.
- (v) In one case, the allegations could not be substantiated.

(d): The following steps have been taken to curb such activities:

- (i) Feedback forms have been provided at the Immigration Counters and near the exit gate of the Immigration area.
- (ii) E-mail ID of Foreigners Regional Registration Officers (FRROs) have been published through various media.
- (iii) The Immigration Officers are briefed regularly during weekly meetings and training sessions.
- (iv) Close supervision over Immigration staff is maintained.

(v) Surprise checks are carried out by FRRO and other senior officers during night and peak hours.